

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:1243
ANSWERED ON:12.12.2013
LAND ACQUISITION FOR POWER PROJECTS
Bali Ram Dr.

Will the Minister of POWER be pleased to state:

- (a) the details of the policy laid down by the Government to grant compensation to the affected people for the land acquired for various power projects including the Government and private power projects;
- (b) whether any compensation has been paid to the affected people for the land acquired for various thermal power projects in various States including Maharashtra during each of the last three years and the current year; and
- (c) if so, the details thereof, year and State-wise?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) : National Rehabilitation & Resettlement Policy 2007 addresses the need to provide succor to the asset less rural poor, support the rehabilitation efforts of the resource poor sections, namely small and marginal farmers, SCs/STs and women who have been displaced. It seeks to provide a broad canvas for an effective dialogue between the Project Affected Families (PAFs) and the Administration for Resettlement & Rehabilitation (R&R) to enable timely completion of project with a sense of definiteness as regards costs and adequate attention to the needs of the displaced persons. The rehabilitation grants and other monetary benefits proposed in the Policy specify minimum limits applicable to all project affected families, and the states are free to adopt their own higher level packages.

A new Land Acquisition, Rehabilitation & Resettlement Act has been passed by Government. This will have more participation of local people in terms of Land Acquisition and Rehabilitation & Resettlement.

(b) & (c) : Data is not maintained in the Ministry regarding compensation paid for State Sector and Private Sector thermal projects.

As far as National Thermal Power Corporation Ltd. (NTPC) is concerned, the compensation paid by NTPC to the State Government during each of the last three years (2010, 2011 & 2012) and the current year (2013) is as under year-wise and State-wise:

Sl. No.	Name of Project	State	Compensation paid to the State Government for Land Acquired (Rs. In Crores)
1.	Tanda	U.P.	182.74
2.	Nabinagar, NPGCPL, JV with Government of Bihar	Bihar	381.94
3.	Gadarwara	M.P.	80.00
4.	Khargone	M.P.	76.21
5.	Barethi	M.P.	138.00
6.	Lara	Chhattisgarh	296.00
7.	Darlipalli	Orissa	287.14
8.	Kudgi (KIADB Act route)	Karnataka	37.06